PUBLIC ANNOUNCEMENT
for the attention of the shareholders of
PANYAM CEMENTS & MINERAL INDUSTRIES LIMITED

Cash Offer for the Acquisition of Equity Shares from Shareholders

(Incorporated on 23rd June,1955, as a Public Limited Company and its Registered Office:C-1, Industrial Estate, Bommalasatram, Nandyal-518502, Kurnool District, A.P., Ph. No.: 08514-222 029, Fax. No: 08514 -243 350 and its **Central Administrative Office**: 701, 7th Floor, Paigah Plaza, Basheerbagh, Hyderabad 500 063, Ph.Nos.: 040-23231664/ 2323 1660, Fax No.: 040-2329 8159.

This Public Announcement ("PA") is being issued by M/s. **SOBHAGYA** CAPITAL OPTIONS LIMITED on behalf of M/s S P Y Reddy & Associates, represented by Mr. S. Sreedhar Reddy, (Hereinafter referred to as the "Acquirer") and Mr. S. P. Y. Reddy, Mr. V.Suresh, Mrs. S. Parvathi, Mrs. S. Sujala, Mrs. V. Aravinda Rani, Mr. S. A. Rawoof, Mr. N. Ramasubbaiah, Mr. S. Chand Basha, and Mr. Y. Srinivasa Reddy, **all Persons Acting in Concert** who have given their consent to be considered as Persons Acting in Concert (herein after referred to "PACs") pursuant to Regulation 11 and other provisions of Chapter III of the Securities And Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 [SEBI (SAST) Regulations 1997] and subsequent amendments thereto (herein after referred to as "Regulations").

The Offer

1. M/s S P Y Reddy & Associates, represented by Mr. S. Sreedhar Reddy, Acquirer and Mr. S. P. Y. Reddy, Mr. V. Suresh, Mrs. S. Parvathi, Mrs. S. Sujala, Mrs. V. Aravinda Rani, Mr. N. Ramasubbaiah, Mr. S. Chand Basha Mr. Y. Srinivasa Reddy and Mr. S. A. Rawoof, (hereinafter referred to as Persons Acting in Concert), have been allotted 20,90,909 Equity Shares of Rs. 10/- each at Rs. 55/- per share constituting 13.05 % of the enhanced paid up equity share capital by way of preferential allotment in the Panyam Cements & Mineral Industries Limited ("PCMIL"/Target Company) on 01.03.2007. M/s S P Y Reddy & Associates were already holding 60,05,370 (43.12 %) equity shares prior to this allotment (7,10,000 Equity Shares of Rs.100 each (which were subdivided into equity shares of Rs. 10 each) were acquired through an Open Offer in the year 2005). Thus the post issue equity shareholding is increased to 80,96,279 shares being 50.54 % of the enhanced paid-up equity share capital.
2. Pursuant to the above referred change in the shareholding pattern due to the issue of preferential allotment of equity shares to the Acquirer and PACs, this Open Offer is being made as per the SEBI (SAST) Regulation to the Shareholders of M/s. Panyam Cements & Mineral Industries Limited to acquire from them 32,03,628 fully paid up Equity Shares of Rs. 10/- each (representing 20 % of the voting capital of M/s. Panyam Cements & Mineral Industries Limited) at a price of Rs. 55/- per share (Rupees Fifty Five only) .
3. The Offer is not subject to any minimum level of acceptance and is not a conditional offer. The Share Capital of M/s. Panyam Cements & Mineral Industries Limited does not consist of any partly paid up Equity Shares.
4. For the purpose of this offer, the Persons Acting in Concert as per the provisions of Regulation 2(1) (e) of the Regulations are Mr. S. P. Y. Reddy, Mr. V. Suresh, Mrs. S. Parvathi, Mrs. S. Sujala, Mrs. V. Aravinda Rani, Mr. N. Ramasubbaiah, Mr. S. Chand Basha Mr. Y. Srinivasa Reddy and Mr. S. A. Rawoof.
5. Mr. S. Sreedhar Reddy and Mr. S. P. Y. Reddy are also Directors on the board of the target company. The Acquirer and all the PACs are the associates of M/s. SPY Reddy & Associates.
6. The Equity Shares of M/s. Panyam Cements & Mineral Industries Limited are listed on Bombay Stock Exchange Limited, Mumbai (BSE). Based on available information, the equity shares of M/s. Panyam Cements & Mineral Industries Limited are frequently traded within the meaning of Regulation 20 of the SEBI (SAST) Regulations.
7. The offer price of Rs. 55/- is justified in terms of the Regulation 20(4) of SEBI (SAST) Regulations which is the highest of the following parameters.
   a) Negotiated Price: Not Applicable
   b) The Acquirer and persons acting in concert were allotted 20,90,909 equity shares of the Target Company at a price of Rs. 55/- each on 01.03.2007, prior to the date of public announcement. Since the Preferential allotment was authorised in the board meeting held on 11.12.2006 as per the SAST Regulation 20 (11) (ii) the average weekly high and low of prices of the equity shares of the target company in Bombay Stock Exchange Limited, Mumbai has been considered from 11.12.2006 computation of offer price.
   c) Based on the information available, the average weekly high and low of prices of the equity shares of the target company on Bombay Stock Exchange Limited, Mumbai for the twenty six weeks period preceding December 11, 2006 is Rs. 27.13 (Source: www.bseindia.com)
   Based on the information available, the average daily high and low of the prices of the equity shares of the target company on Bombay Stock Exchange Limited, Mumbai for the two weeks period preceding the date of this public announcement is Rs. 24.83 (Source: www.bseindia.com)

Information about Acquirer and PACs

1. Mr. S. Sreedhar Reddy: D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh, (Networth Rs. 2.70 Crores) Phone No.: 08514 – 243 606
   Mr. S. P. Y. Reddy D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs.4.88 Crores) Phone No.: 08514 – 243 104
   Mr. V. Suresh, D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 2.54 Crores) Phone No.: 0854 – 243 105
   Smt. S. Parvathi, D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs.2.07 Crores) Phone No.: 08514 – 243 104
   Smt. S. Sujala,D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs.2.04 Crores) Phone No.: 08514 – 243 105
   Smt. V. Aravinda Rani, D. No. 30/726, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 1.92 Crores) Phone No.: 08514 – 243 105
   Mr. N. Ramasubbaiah, D. No. E3B, Industrial Estate, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 88 Lacs) Phone No.: 08514 – 222 999
   Mr. S. Chand Basha, D. No. B – 14, Industrial Estate, Bommalsatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 87 Lacs) Phone No.: 08514 – 243 100
   Mr. Y. Srinivasa Reddy, Udamalapuram, Industrial Estate, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 90 Lacs) Phone No.: 08514 – 246 252
   Mr. S. A. Rawoof, D. No. F – 6 (Old), Industrial Estate, Bommalasatram, Nandyal, Kurnool District, Andhra Pradesh (Networth Rs. 38 Lacs) Phone No.: 08514 – 244 126
   Mr. N. Subbaiah, Chartered Accountant (Membership No: 200133), 25/701, Upstairs, First Floor, Srinivasa Market Complex, Opp. Canara Bank, Nandyal – 518 501, Kurnool District A.P. Phone Nos.: 08514 – 243 611, vide certificate dated 20-02-2007 has confirmed the Networth of the Acquirer and PACs as mentioned above.
2. Mr S. Sreedhar Reddy the Acquirer and all the persons acting in concert are the members of M/s. S P Y Reddy and Associates, H. No. 30/726, Bommalasatram, Nandyal, Kurnool District, A.P. M/s. S P Y Reddy and Associates was formed with the main objective of carrying on business in shares, real estate (purchase and sale of plots), marketing of industrial products, finance arrangement, brokerage and commission, render management services and also to deal any other nature of business or businesses of profitable in nature with the consent of all members from time to time.
3. Mr. S P Y Reddy is the Chairman and Mr. S. Sreedhar Reddy is the Managing Director of Panyam Cements & Mineral Industries Limited.
   Mr. S P Y Reddy and Mr. S Sreedhar Reddy are in control of Nandi Group of Companies engaged in the manufacture of Rigid PVC pipes and fittings with an annual turnover of about Rs. 352 crores.
4. Mr. N. Subbaiah, Chartered Accountant (Membership No: 200133), 25/701, Upstairs, First Floor, Srinivasa Market Complex, Opp. Canara Bank, Nandyal – 518 501, Kurnool District A.P. has confirmed vide his certificate dated 20-02-2007 that the Acquirer and PACs have sufficient resources to fulfil their obligations under the offer. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the offer in accordance with the Regulations.

Information about the Target Company

1. M/s. Panyam Cements & Mineral Industries Limited was incorporated on 23rd June, 1955 as a Public Limited Company with its Registered Office at C – 1, Industrial Estate, Bommalasatram, Nandyal – 518 502, Kurnool District, Andhra Pradesh. The Tel. No. of the Company is 08516 – 274 638 and the fax No.: 08516 – 274 644. The Company was promoted by late Padmashri Machani Somappa with the main objective to establish basic heavy industrial units in the industrially backward region of Rayalaseema in A.P.
2. The Company commenced its operations in 1959 with a 200 TPD Cement Plant at Cementnagar, Kurnool District, A. P., as one of the first cement companies established in the State. Over the years, besides expanding the capacity with two additional plants of 300 TPD and 600 TPD in the same location, the company underwent an upgradation programme by conversion of the kilns to dry process. During 1988, when the VBC Group of Hyderabad took over the company, the net worth of the Company was negative and on a reference to BIFR in 1989 by the new promoters, a revival package was sanctioned in 1991. The company repaid all the dues to Financial Institutions by way of One Time Settlement sanctioned by BIFR in 1995. The installed capacity of cement plant is 5,31,000 M. Tonnes per annum.
3. The Acquirer and PACs are promoters of the company since 2005 when they had acquired 51.17 % through preferential allotment and Open Offer under SEBI (SAST) Regulations.
4. The present Board of Directors of the Company is Mr. S. P. Y. Reddy, Mr. S. Sreedhar Reddy, Mr. V. Ramnath, Mr. P. V. Satyanarayana Murthy, Mr. D. Krishna Mohan, Dr. R. K. Prasad Sunkara and Mr. P. P. Sarma (Nominee - Bank of Baroda). Mr. A. Sathya Bhushana Rao is the Alternative Director to Dr. R. K. Prasad Sunkara.
5. The shares of the company are listed on Bombay Stock Exchange Limited, Mumbai. There are no partly paid up shares in the Company.

The paid up share capital of the Company is as follows:

	Rs.
19,299 – 14% Redeemable "C" Cumulative Preference Shares of Rs.100/- each	19, 30,000
1,39,27,230 Equity Shares of Rs.10/- each 13,92,72,300	
Add: Forfeited shares (Amount paid up) 30,000	
	14,**12,32,300**
Add: Preferential Allotment: 20,90,909 Equity Shares of Rs.10/- each allotted to Acquirer and PACs on 01.03.2007	**2,09,09,090**
TOTAL	**16,21,41,390**

6. Audited financial information of the Target Company for the period ended 31.03.2006:

Particulars	Rs. in Lakhs
Sales	1343.20
Other Income	34.13
Total Income	1426.03
Total Expenditure	4077.40
Loss	-2651.37

Return on Net Worth is negative , EPS is Nil due to losses, P/E is negative due to losses.

Reasons for the Acquisition and offer and future plan about Target Company, if any:

This offer has been made pursuant to Regulation 11 and other applicable provisions of Chapter III :

For Consolidation of Shareholding on acquiring 13.05 % of the share capital of the target company through preferential allotment resulting in consolidation in control/management of the Target Company.

The Acquirer and PACs do not have any intention to dispose-off or otherwise encumber any assets of M/s. Panyam Cements & Mineral Industries Limited in the next two years from the date of closure of the offer, except in the ordinary course of business and with the prior approval of the shareholders.

Further, the Acquirer and PACs undertake that in the next two years they shall not sell off, dispose off or otherwise encumber any substantial asset of the company except with the prior permission of the shareholders of M/s. Panyam Cements & Mineral Industries Limited.

Statutory Approvals/ other approvals required for the offer

a. The Offer is subject to the Acquirer obtaining the approval (s) from the Reserve Bank of India (RBI), wherever applicable, under the Foreign Exchange Management Act, 1999. No approval is required from any bank or financial institutions, for the purpose of this Offer, to the best of the knowledge of the Acquirer.
b. To the knowledge of the Acquirer and PACs, no other statutory approvals are required, to acquire the shares that may be tendered pursuant to the Offer. If any statutory approvals become applicable at a later date, the offer would be subject to such statutory approvals. In case the statutory approvals are not obtained, the Acquirer and PACs will not proceed with the Offer.
c. In case of delay in receipt of statutory approval, SEBI has power to grant extension of time to Acquirer and PACs for payment of consideration to shareholders, subject to Acquirer and PACs agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of SEBI (SAST) Regulations. Further, if the delay occurs on account of willful default by Acquirer and PACs in obtaining the requisite approval, Regulation 22(13) of SEBI (SAST) Regulations will also become applicable.
d. In case approvals from RBI and FIPB for making payments to the NRIs and Foreign Nationals are unduly delayed, the Acquirer and PACs reserves the right to proceed with payment to the resident shareholders whose shares have been accepted by the Acquirer and PACs in terms of the Offer, pending payment to the Non - Resident shareholders and Foreign Nationals, subject to the payment instruments payable to Non - Resident shareholders, Foreign Nationals being kept in the safe custody with the Registrars to the Offer.

Option to the Acquirer and PACs in terms of Regulation 21(3)

This offer is for acquisition of a maximum of 20% of the share capital of the target company, which assuming full acceptance, together with the existing shareholding of 50.54% of the Acquirer and PACs in the target company, will not result in the public shareholding in the target company falling below the limit specified for the purpose of listing on a continuous basis in terms of the listing agreement with the stock exchange.

Financial Arrangements

1 The Acquirer and PACs have adequate and firm financial resources to fulfil the obligations under the open offer. The sources of funds shall be through internal resources of the Acquirer and PACs. No borrowings from Bank/ Financial Institution is being made for the purpose. All the funds will be domestic and no foreign funds will be utilised.

2 The maximum purchase consideration payable by the Acquirer and PACs in the case of full acceptance of the offer i.e., 32,03,628 Equity Shares is Rs. 17,61,99,540/- (Rupees Seventeen Crores Sixty One Lakhs Ninety Nine Thousand Five Hundred and Forty Only).

3 In accordance with the Regulation 28 of The SEBI (SAST) Regulations, the Acquirer and PACs have given a bank guarantee to the Merchant Banker for Rs. 4,45,00,000/- as per Regulation 28 (4)(b) and opened an Escrow Account with Indian Overseas Bank, Adarsh Nagar branch, 5-9-305A, Paigah Plaza Building, Basheerbagh, Hyderabad – 500 029, in favour of the Manager to the offer, **SOBHAGYA** CAPITAL OPTIONS LIMITED for an amount of Rs. 17,63,000/- (Rupees Seventeen Lakhs Sixty Three Thousand Only) being in excess of 1% of the maximum consideration payable under the offer as per Regulation 28 (10) and the same has been deposited in the said account.

4 The Manager to the offer **SOBHAGYA** CAPITAL OPTIONS LIMITED has been duly authorised by the Acquirer and Persons Acting in Concert to operate and realise the value of the Escrow Account in terms of the Regulations.

5 The Manager to the offer confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfil offer obligations.

Other terms of the Offer

1. The Letter of Offer together with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders of **M/s. Panyam Cements & Mineral Industries Limited** (except the Acquirer and the PACs) whose names appear on the Register of Members at the close of the business hours on Monday, 02.04.2007 (the Specified Date).
2. Shareholders, holding shares in physical form, who wish to tender the shares will be required to send the Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and Transfer Deed(s) duly signed to the Registrar to the offer at the address mentioned herein below, either by hand delivery during normal business hours from Monday to Friday i.e., 10.00 a.m. to 5.00 p.m. (excluding Bank Holidays) or by Registered Post on or before the close of the offer i.e., Tuesday, 15.05.2007 in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement.
3. The Acquirers have appointed M/s XL Softech Systems Limited, 3, Sagar Society, Road no.2, Banjara Hills, Hyderabad – 500 034, telephone : 040 – 2354 5913/14/15, Fax : 040 – 2355 3214 as the Registrar to the Open Offer ("Registrar").
4. Beneficial owners and shareholders holding shares in dematerialised form, will be required to send their form of acceptance cum acknowledgement to the Registrars to the offer either by hand delivery during normal business hours or by registered post on or before the closure of the offer, i.e., Tuesday, 15.05.2007 along with the photo copy of the delivery instructions in "off market" mode or counterfoil of the delivery instructions "off market" mode duly acknowledged by the depository participant (DP) in favour of 'DP Escrow Account' being opened details of which will be furnished in the letter of offer. For further details refer letter of offer.
5. All owners of shares, registered or unregistered (except the Acquirer and PACs), who own the shares at any time prior to the closure of the offer are eligible to participate in the offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares Offered, Distinctive Numbers, Folio No., together with the Original Share Certificate(s), valid transfer deed(s) and a copy of the contract note issued by the broker through whom they acquired their shares. No indemnity is required from the unregistered owners.
6. In case of non-receipt of the Letter of Offer, eligible persons may send their acceptance to the Registrar to the offer at the address mentioned herein below, on a plain paper stating the Name, Address, No. of shares held, Distinctive Nos., Folio No., No. of shares offered, along with documents as mentioned above, so as to reach the Registrars to the offer on or before the close of the Offer, i.e. Tuesday, 15.05.2007 or in case of Beneficial Owners, they may send the application in writing on a plain paper stating the name, address, DP ID, Client ID, Number of shares held, number of shares offered, on or before the closure of the offer i.e., Tuesday, 15.05.2007.
7. The Registrars to the offer M/s. X L Softech Systems Limited, Hyderabad will hold in trust the shares / share certificates, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company, who have accepted the offer, until the cheques/drafts for the consideration and/ or the unaccepted shares/ share certificates are dispatched/ returned.
8. Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders/ unregistered owners sole risk to the sole/ first shareholder.
9. In case the shares tendered in the offer by the shareholders of M/s. Panyam Cements & Mineral Industries Limited are more than the shares to be acquired under the offer, the acquisition of the shares from each shareholder will be as per the provision of Regulation 21(6) of the Regulations on a proportionate basis irrespective of whether the shares are held in physical or dematerialised form.
10. Shares, if any, that are subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the offer. The Letter of Offer in some of these cases wherever possible, would be forwarded to the concerned statutory authorities for further action at their end.
11. The consideration for the shares accepted by the Acquirer and PACs will be paid by crossed account payee cheques / demand drafts. Such payments and documents, in case of unaccepted shares will be returned by registered post / speed post at the shareholders / unregistered owners sole risk. Communication of acceptance / rejection and the payment of consideration for the accepted shares will be made by the Acquirer and PACs in cash through cheque / demand draft to the shareholders of accepted shares within 15 days from the date of the closure of the offer.
12. In terms of Regulation 22(5A), shareholders shall have the option to withdraw acceptance tendered up to three working days prior to the date of closure of the Offer i.e., Tuesday, 15.05.2007 by submitting the documents as specified below, so as to reach the Registrars to the offer. The withdrawal can be exercised by submitting Form of Withdrawal enclosed with Letter of Offer. In case of non-receipt of form of withdrawal, the withdrawal can be exercised by making plain paper application along with the following details:
    * Name, address, distinctive numbers, folio numbers, DP ID, Client ID, number of shares tendered/withdrawn.
13. Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement and form of withdrawal which will be available on SEBI's website at http:// www.sebi.gov.in from the Offer Opening Date i.e., Thursday, 26.04.2007 and apply in the same.
14. The shares withdrawn by the shareholders, if any would be returned by registered post, in case of physical shares.
15. The Acquirer and PACs undertake to pay interest pursuant to Regulation 22 (12) to the shareholders for the delay, if any, in payment of consideration.
16. **Schedule of the major Activities pertaining to the Offer is given below:**

ACTIVITY	DAY & DATE
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	**Monday, 02.04.2007**
Last date for a Competitive Bid	**Monday, 26.03.2007**
Date by which Letter of Offer to be posted to the shareholders.	**Tuesday, 17.04.2007**
Date of Opening of the Offer	**Thursday, 26.04.2007**
Last date for revising the offer price / Number of shares	**Friday, 04.05.2007**
Last date for withdrawal of acceptance by shareholders who have accepted the offer	**Thursday, 10.05.2007**
Date of Closure of the Offer	**Tuesday, 15.05.2007**
Date by which acceptance/ rejection under the Offer would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be despatched/ credited.	**Wednesday, 30.05.2007**

General

1. Shareholders who have accepted the offer by tendering the requisite documents, in terms of the Public announcement / Letter of offer, can withdraw the same up to Thursday, 10.05.2007 i.e., three working days prior to the date of the closure of the offer"
2. If there is any upward revision in the offer price before the last date of revision (i.e., Friday, 04.05.2007) or withdrawal of the offer, the same would be informed by way of public announcement in the same newspaper where the original public announcement appeared. Such revised Offer Price would be payable to all the shareholders who have tendered their shares at any time during the offer and which have been accepted under the offer.
3. "If there is competitive bid:
   i. The public offers under all the subsisting bids shall close on the same date.
   ii. As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"
4. The Acquirer, PACs and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/r 11B of SEBI Act or under any other regulations made under the SEBI Act.
5. The Acquirer and PACs accept the responsibility for the information contained in the Public Announcement and also for the obligations of Acquirer and PACs laid down in the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments made thereof.
6. For further details please refer to the Letter of Offer. This public announcement is also available on SEBI website (www.sebi.gov.in) eligible persons can down load the same.

Manager to the Offer

SOBHAGYA
CAPITAL OPTIONS LIMITED
7-1-32/4, P – 1, Leelanagar, Begumpet, Hyderabad – 500 016.
Phone Nos.: 040 – 65528262 Fax No.: 040 – 23740419
Contact Person : Ms. Lavanya Chandra
Email: sobhagyacapital@yahoo.com

Registrars to the Offer

M/S.XL SOFTECH SYSTEMS LIMITED
3, Sagar Society, Rd.No.2, Banjara Hills,Hyderabad-500 034.
Phones: 040-23545913/14/15. Fax: 040-23553214.
Contact Person : Mr. Ram Prasad
e-mail:xlfield@rediffmail.com

Issued by Manager to the offer on behalf of M/s. SPY Reddy & Associates.
Place: Hyderabad
Date: 05.03.2007